

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE**

Policy Circular No. 36 (RE 2004)/2002-2007

Dated 3rd June, 2004

To

All Licensing Authorities
All Commissioners of Customs,

Sub: Extension of the Status Holder Certificate expiring on 31.03.2004

Attention is invited to Public Notice No 57 dated 31.03.2004 wherein paragraph 3.2 of the Handbook of Procedures (Vol 1) was amended in order to incorporate the provision for the renewal of the status holder certificates (including the Golden Status Certificates) that were expiring on 31.03.2004.

2. The provision specifically mandated that the *“The Status Holder status also stands automatically renewed from 01.04.2004 till the date of allotment of the renewed status holder certificate for applicants who are eligible for renewal of status certificate and have made the application accordingly.”*
3. A confusion seems to have arisen on the arrangement for the interim period from 01.04.2004 till the date of application for renewal of the status holder status. It seems that some of the Customs Houses are insisting on specific documents for granting the status holder scheme benefits such as exemption from Bank Guarantee etc.
4. The matter has been deliberated upon in this office and it has been decided that the benefits of the status holder scheme may be granted to exporters whose status holder status (including Golden status) expired on 31.03.2004 provided they give a one time undertaking to the DGFT, its regional offices , Customs or any other appropriate authority indicating that they have achieved the export turnover mandated for the grant of status holder certificate and would be making the application for renewal on or before 31.10.2004.

This issues with the approval of DGFT.

(AJAY SRIVASTAVA)
Joint Director General of Foreign Trade

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